

**आयकर अपीलीय अधिकरण, कोलकाता पीठ “ए”, कोलकाता**  
**IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA**  
श्री राजेश कुमार, लेखा सदस्य एवं श्री संजय शर्मा न्यायिक सदस्य के समक्ष  
[Before Shri Rajesh Kumar, Accountant Member & Shri Sonjoy Sarma, Judicial Member]

**I.T.A. No. 855/Kol/2024**  
**Assessment Year: 2013-14**

The Jute Corporation of India Ltd. Contributory Provident Fund, New Market  (PAN: AAATT 2503 R)	Vs.	DDIT, CPC, Bengaluru
Appellant / (अपीलार्थी)		Respondent / (प्रत्यर्थी)

Date of Hearing / सुनवाई की तिथि	18.11.2024
Date of Pronouncement/ आदेश उद्घोषणा की तिथि	26.11.2024
For the Appellant/ निर्धारिती की ओर से	Shri HIRAK DAS, A.R
For the Respondent/ राजस्व की ओर से	Shri Subhendu Duta, CITDR

**ORDER / आदेश**

**Per Rajesh Kumar, AM:**

This is the appeal preferred by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals)- Kolkata (hereinafter referred to as the Ld. CIT(A)"] for the AY 2013-14.

2. At the time of hearing, a letter dated 18.11.2024 was placed before us from the assessee's Advocate Shri HIRAK DAS requesting the Bench to allow the withdrawal the appeal. Accordingly accepting the request of the assessee we dismiss the appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 26<sup>th</sup> November, 2024

Sd/-  
(Sonjoy Sarma /संजय शर्मा)  
Judicial Member/न्यायिक सदस्य

Sd/-  
(Rajesh Kumar/राजेश कुमार)  
Accountant Member/लेखा सदस्य

Dated: 26<sup>th</sup> November, 2024

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant- The Jute Corporation of India Ltd. Contributory Provident Fund, New Market, Kolkata, 15N, Nellie Sengupta Sarani, New Market, Kolkata-700087
2. Respondent – DDIT, CPC, Bengaluru
3. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata